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Mahatma Gandhi University (Amendment) Act, 2007 23 of 2007

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further to amend the Mahatma Gandhi University Act, 1985. WHEREAS it is expedient further to amend the Mahatma Gandhi University Act, 1985 for the purposes hereinafter appearing; BE it enacted in the Fifty-eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Mahatma Gandhi University (Amendment) Act, 2007.
- (2) It shall be deemed to have come into force on the 5th day of February, 2007.

2. Amendment Of Section 21 :-

I n the Mahatma Gandhi University Act, 1985(12 of 1985) (hereinafter referred to as the principal Act), in section 21, under the heading "Other Members", after item (e), the following items shall be inserted, namely:-

- "(f) One member of the Legislative Assembly, representing any of the Constituencies within the territorial jurisdiction of the University, nominated by the Government;
- (g) An eminent jurist who is conversant with University Laws, nominated by the Government;
- (h) An author or journalist of eminence, nominated by the Government;
- (i) A research scholar or a post-graduate student of the University,

nominated by the Government;

(j) The member nominated by the Executive Council of the Kerala State Higher Education Council from among its members.".

3. Repeal And Saving :-

- (1)The Mahatma Gandhi University (Amendment) Ordinance, 2007 (48 of 2007) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.